

Session : 8

Date : 17-08-2006

Participants : [Tripathy Shri Braja Kishore](#), [Singh Shri Mohan](#), [Patil Shri Shivraj V.](#), [Malhotra Prof. Vijay Kumar](#), [Suman Shri Ramji Lal](#)

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Title : Regarding reported news of posting of three surrendered militants presently absorbed in CRPF in Prime Minister's Security.

MR. SPEAKER: Now, I am coming to the matters of urgent public importance.

... (*Interruptions*)

MR. SPEAKER: Please allow me one second. I am conscious of my responsibilities so far as I can perform. Please co-operate.

Some hon. Members have given notice regarding the matter of employing some surrendered militants—it has been described as surrendered militants—in CRPF in Prime Minister's security. I have been informed that the hon. Minister for Home Affairs will make a statement in the matter at 3 p.m. Therefore, you can be there if you wish to hear him. He is going to make a statement.

PROF. VIJAY KUMAR MALHOTRA (SOUTH DELHI): I want to make a statement.

MR. SPEAKER: Very well, you can. You make the statement one by one.

First, Mr. Ramji Lal Suman. Let us hear him first and I will call you next.

श्री रामजीलाल सुमन (फ़िरोज़ाबाद) : अध्यक्ष महोदय, सरकार की हीलिंग-टच की जो नीति थी, उसके तहत आतंकवादियों को समर्पण करवाकर सीआरपीएफ में भर्ती किया गया था। कश्मीर के बारामूला से तीन आतंकवादियों, गुलजार अहमद लोन, मंजूर अहमद और मेहराजूद्दीन, जिनका संबंध हिजबुल-मुजाहिदीन से था, इनका र्वा 1990 में आत्मसमर्पण हुआ और इन्हें सीआरपीएफ में भर्ती कराया गया। महत्वपूर्ण सवाल यह है कि सीआपीएफ के डीजी श्री जे.के. सिन्हा का कहना है कि इन तीनों की पृष्ठभूमि आतंकवादियों की नहीं थी। यह बहुत गम्भीर बात है और जब 27 नवम्बर, 2004 को आरक्षी राजकुमार की कार्बाइन चोरी हुई तो उसके लिए इन तीनों को इंटेरोगेट किया गया। महीनेभर तक इनसे पूछताछ की गयी, इनका ब्रेन मैपिंग हुआ, नारकोटिक इनेलेसिस हुआ, लाई डिटेक्टर परीक्षण हुआ।

अध्यक्ष महोदय, जब सीआपीएफ के डीजी श्री जे.के. सिन्हा यह कहते हैं कि आतंकवादियों से इनका कोई संबंध नहीं था तो इन तीनों को इस पूरी प्रक्रिया से क्यों गुजारा गया। जब समाचार पत्रों में रोज़ यह समाचार छपता है कि आतंकवादियों की घुसपैठ सुरक्षाबलों में हुई है, इसके बावजूद भी सरकार का न चेतना निश्चित रूप से चिन्ता का विषय है।

अध्यक्ष महोदय, सदन और देश यह जानना चाहता है कि वास्तविकता क्या cè[c18]?

MR. SPEAKER: I have allowed you. The hon. Minister has promised me to answer.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): The hon. Home Minister will make a statement on the same subject.

MR. SPEAKER: I have said that. But the hon. Members are insisting on making their own personal statement[m19]s.

प्रो. विजय कुमार मल्होत्रा : अध्यक्ष जी, यह जो विषय हमारे सामने आया है, यह बहुत ही महत्व की बात है और सुओ-मोटो स्टेटमेंट उनको इस क्वेश्चन के आने के पहले ही कर देना चाहिए था। हमारे 2-2 प्रधानमंत्री आतंकवाद का शिकार हुए और उनके ही घर पर हिजबुल के तीन पहले के आतंकवादी उनके यहां लग कैसे गये। फिर उन्होंने इसको खुद ही स्वीकार किया कि वे पाकिस्तान से ट्रेनिंग लेकर आये थे और पाकिस्तान से उन्होंने ट्रेनिंग ली थी। ऐसे व्यक्ति प्रधानमंत्री की सुरक्षा में लग जायें और कैसे लग गये, यह बहुत ही महत्व का सवाल है। मैं सिर्फ दो बातों को उल्लेख कर रहा हूँ, यह कहा गया कि हीलिंग टच के अन्दर उनको सी.आर.पी.एफ. में लगाया गया था तो हीलिंग टच जो लोग हैं, उनमें से कश्मीर के अन्दर बहुत से लोगों को ऐसा पता लगा है कि जिनको हीलिंग टच के अन्तर्गत वहां पर सी.आर.पी.एफ. में या पुलिस में भर्ती किया गया, वे फिर से आतंकवाद के अन्दर शामिल हो गये तो इसके बारे में पूरी जानकारी चाहिए। अभी राष्ट्रीय सलाहकार ने भी यह बताया है, उन्होंने स्वयं स्वीकार किया है कि यहां पर 82 ऐसे खूंखार मिलिटेंट्स देश में इस समय आ गये हैं और वे सारे देश में आई.एस.आई. का जाल फैला रहे हैं। नरौरा का जो परमाणु संयंत्र है, तीन आतंकवादी वहां से भी पकड़े गये हैं। अभी इम्फाल में इसकॉन के मंदिर के अन्दर बम ब्लास्ट हुआ और उसमें 4-5 व्यक्ति मारे गये। मैं यह कहना चाहता हूँ कि जितनी भी सारी सूचनाएं आपकी सरकार की ओर से आ रही हैं कि हम आतंकवाद के ज्वालामुखी पर बैठे हैं। ऐसे में प्रधानमंत्री की सुरक्षा में वे कैसे लग गये, यह जानकारी आनी चाहिए।

अध्यक्ष महोदय : मंत्री जी यहां स्टेटमेंट देंगे।

श्री मोहन सिंह (देवरिया) : इस समय अगर आप हमें भी एलाऊ करें तो इस समय हम भी पूछ लेंगे। ... (ब्यवधान)

MR. SPEAKER : I cannot assure you that.

... (Interruptions)

MR. SPEAKER : I will allow only those hon. Members who have given notices – you have insisted on this. You can have a discussion. I will not stop you. You can have a Calling Attention, but not now.

श्री मोहन सिंह : हमने भी नोटिस दिया है। श्रीमन्, हमारा भी नोटिस है।... (ब्यवधान)

MR. SPEAKER: I will not break the rules. The rule is very clear.

... (Interruptions)

SHRI BRAJA KISHORE TRIPATHY (PURI): Mr. Speaker, Sir, yesterday we have witnessed on the television a news item about the hon. Prime Minister's security lapses and this Government's failure in maintaining the internal security of the country and its failure in controlling the militants. Unfortunately, the incident has again come to notice. Everyday we are coming across news items that some militants have attacked some place etc. These incidents are coming to our notice regularly and we have discussed them time and again and you have allowed also to discuss this matter.

How is it that in the hon. Prime Minister's security such ex-militants have been included and come in and they have remained in the inner circle of the internal security of the hon. Prime Minister? The hon. Prime Minister's security is provided by SPG, R&AW, CRPF and Delhi Police. For maintaining the security of the hon. Prime Minister, so many organisations are taking care, but nobody is taking it seriously. How is it that the ex-militants have come in the inner circle of the

security and protection of hon. Prime Minister? Everybody knows that it is better to prevent and prepare than to repent and repair. This is a very serious matter concerning the hon. Prime Minister's security. We have already lost two Prime Ministers who have been killed by the militants. In spite of all these things the Government is still callous. They are not serious as to who will remain in the security of the hon. Prime Minister.

MR. SPEAKER: Let us see the statement. Shri Mohan Singh to speak now.

SHRI BRAJA KISHORE TRIPATHY : The entire country is shocked with this news and we are worried about the security of the people in the country. ... (*Interruptions*)

MR. SPEAKER : This is not a debate.

SHRI BRAJA KISHORE TRIPATHY : When the Prime Minister of the country is not secured how will the people of this country be safeguarded? I charge this Government. They have completely failed in maintaining the internal security. ... (*Interruptions*) The Government must reply. ... (*Interruptions*)

MR. SPEAKER : Nothing else will go on record except the speech of Shri Mohan Singh.

(Interruptions) ...*

श्री मोहन सिंह : अध्यक्ष महोदय, हीलिंग टच का मतलब था कि इस तरह के लोगों को देश की मुख्य धारा में शामिल कर लिया जाये, इसलिए उनको सी.आर.पी.एफ. में भर्ती करने का एक अभियान चला, लेकिन वे सी.आर.पी.एफ. से दिल्ली पुलिस में कैसे आ गये, यह मुख्य चिन्ता का विषय है और दिल्ली पुलिस ने उनकी पोस्टिंग 15 अगस्त के दिन तीन मूर्ति पर रख दी, जिधर से प्रधानमंत्री को जाना था, कई कार्यक्रम होने थे। मैं ऐसा समझता हूँ कि यह एक चिन्ता का विषय है। यदि प्रधानमंत्री की सुरक्षा के साथ खिलवाड़ होता है तो पूरे देश की सुरक्षा के साथ खिलवाड़ के संकेत हैं। इसमें हम आग्रह करना चाहते हैं कि विस्तृत रूप से ऐसे लोग, जिनकी नियुक्ति हीलिंग टच के अन्तर्गत सी.आर.पी.एफ. और बी.एस.एफ. में हुई थी, वहां से सिविल पुलिस में उनको कैसे स्थानान्तरित किया गया और सिविल पुलिस ने उनकी पोस्टिंग सेंसिटिव प्लेसेज़ पर ऐसे दिन कर दी, जिस दिन पूरे देश में रेड एलर्ट था और जिस दिन सुरक्षा की सारे देश को चिन्ता थी, उस दिन कैसे हो गया? मैं समझता हूँ कि माननीय मंत्री जी जब इस पर विस्तृत वक्तव्य देंगे तो इस मुद्दे को भी उसमें शामिल कर [\[krr20\]](#)।

PROF. VIJAY KUMAR MALHOTRA : Sir, since the hon. Minister has come, he can make a statement right now. ... (*Interruptions*)

MR. SPEAKER: Then, your time for raising important matters will be reduced. So, do not blame me.

Now, the hon. Minister.

*Not recorded

गृह मंत्री (श्री शिवराज वि. पाटील) : अध्यक्ष महोदय, 15 अगस्त 2006 ... (व्यवधान)

MR. SPEAKER: Please do not disturb him. This is not right. He has come to make a statement.

श्री शिवराज वि. पाटील : अध्यक्ष महोदय, 16 अगस्त 2006 को जो वार्ता टीवी पर आयी थी, उसके संबंध में आप की इजाजत से मैं यहां पर स्टेटमेंट दे रहा हूं। स्टेटमेंट देने के पहले मैं यह कहना चाहूंगा कि यहां पर सम्माननीय सदस्यों ने जो भावनाएं व्यक्त की हैं कि हमारे प्रधानमंत्री जी की सुरक्षा अच्छे ढंग से होनी चाहिए, इस बात से मैं पूरी तरह से सहमत हूं। ... (व्यवधान)

MR. SPEAKER: Your office has not distributed copies.

SHRI SHIVRAJ V. PATIL: Sir, I am not making a written statement. I am replying to what they have said. ... (Interruptions)

MR. SPEAKER: He is not reading a written statement.

... (Interruptions)

SHRI SHIVRAJ V. PATIL: I am making a statement. ... (Interruptions)

SHRI ANANTH KUMAR (BANGALORE SOUTH): A *suo motu* statement means a written statement copies of which should be supplied to Members. ... (Interruptions)

SHRI PRIYA RANJAN DASMUNSI: He is replying to the queries of the hon. Members. ... (Interruptions)

MR. SPEAKER: The Minister is competent to say, without a written statement.

... (Interruptions)

SHRI SHIVRAJ V. PATIL: I am replying to the matter raised during 'Zero Hour'.

... (Interruptions)

MR. SPEAKER: I am permitting you.

... (Interruptions)

SHRI SHIVRAJ V. PATIL: I have not received any notice from you. I am replying. ... (Interruptions)

PROF. VIJAY KUMAR MALHOTRA SOUTH DELHI: When he is responding to the matter raised during 'Zero Hour', let him respond to that, but he is not making a statement. He should have made a *suo motu* statement on such an important issue. ... (Interruptions)

MR. SPEAKER: Very well. You wanted to hear him. He is here. I have allowed him.

... (Interruptions)

MR. SPEAKER: It was my misunderstanding because I was given to understand that you are reading a statement. Since you are not reading a statement, you can carry on.

... (Interruptions)

SHRI SHIVRAJ V. PATIL: Sir, I can make a statement or I can read a statement in response to what hon. Members have raised on the floor of the House. ... (Interruptions)

MR. SPEAKER: You reply to it. You say whatever you wish to say.

SHRI SHIVRAJ V. PATIL: Sir, I appreciate what the hon. Members have said and we value their suggestions on this point.

First of all, let us understand how the Prime Minister's security is provided. This is the procedure which is followed. There has been no breach of Prime Minister's security. The security apparatus at PM's residence is provided by Special Protection Group in the inner cordon and is supported by uniformed Special Duty Group drawn from CRPF which provides security as outer cordon. All the personnel deployed in SPG and Special Duty Group are thoroughly security-vetted, in addition to other personnel allowed access into the Prime Minister's household or the office. The security of the area around the Prime Minister's residence and the office is provided by Delhi Police which also takes help of the Central paramilitary forces in discharge of these duties.

Sir, on examination of the statements made in the TV channel on the evening of the 15th of August and subsequently on 16th of August, it is discovered that they were referring to an incident which had occurred on 26th November of 2004. ... (Interruptions)

प्रो. विजय कुमार मल्होत्रा : ठीक है, 2004 में ... (व्यवधान)

SHRI SHIVRAJ V. PATIL: This is really misleading all of us over here and also the people outside. ... (Interruptions) Let me complete please. Every now and then, if you get up, it becomes difficult for me. ... (Interruptions) You have to hear me. This is not being fair. ... (Interruptions)

MR. SPEAKER: I think, Chair is becoming irrelevant. I thought everybody should address through the Chair.

... (Interruptions)

PROF. VIJAY KUMAR MALHOTRA : We know that. ... (Interruptions)

SHRI SHIVRAJ V. PATIL: If you know that, then let us understand what the incident is. ... (Interruptions)

MR. SPEAKER: Please do not enter into discussion. You make your own statement.

... (Interruptions)

MR. SPEAKER: I know that. Let us not enter into discussion.

... (*Interruptions*)

SHRI SHIVRAJ V. PATIL: This is an incident which had taken place on 26th November of 2004.

MR. SPEAKER: Therefore, it is not even an urgent matter to have been raised now. I did not know this.

... (*Interruptions*)

SHRI SHIVRAJ V. PATIL: Let us understand this. Why was it raised on 15th August of 2006[S21]?

Now, we have to understand this question in clear terms.

Out of these three or four persons -- to whom the reference has been made -- one of them was recruited in 1988, and the second person was recruited in 1998. It was not in this period, and it was as per the policy evolved by the then Government that those who were surrendering should be recruited in the police. This was in the year 1998. ... (*Interruptions*)

MR. SPEAKER: This is very unfair.

... (*Interruptions*)

MR. SPEAKER: No, I would not allow this. Please sit down, otherwise, I would request the hon. Minister not to respond on this issue.

... (*Interruptions*)

SHRI BRAJA KISHORE TRIPATHY : Sir, how can they find fault with the policy of the then Government? ... (*Interruptions*)

MR. SPEAKER: Hon. Members, please take your seats.

... (*Interruptions*)

MR. SPEAKER: Please sit down. This cannot be done.

... (*Interruptions*)

MR. SPEAKER: Please sit down.

... (*Interruptions*)

SHRI BRAJA KISHORE TRIPATHY (PURI): Sir, they cannot criticise the policy. ... (*Interruptions*)

MR. SPEAKER: Do not record anything. Do not record one word except the hon. Minister.

(*Interruptions*)* ...

MR. SPEAKER: Please sit down.

... (*Interruptions*)

* Not recorded

MR. SPEAKER: We cannot dictate each other. This is also becoming very common these days, namely, one Member advising another Member on how to speak and what to speak, and the hon. Minister is being directed what to say and what not to say. We cannot dictate to each other. He has to listen, and give a reply at an appropriate time. We cannot interrupt him like this. Please do not do it. I am requesting all sides that this is not permitted. Let us develop a decent way of doing it.

... (*Interruptions*)

SHRI SHIVRAJ V. PATIL: Sir, I am willing to reply to each of the queries after my statement.

MR. SPEAKER: Mr. Minister, this is not the Question Hour.

SHRI SHIVRAJ V. PATIL: But I would request them that I should be allowed to make a full statement on this issue.

MR. SPEAKER: I am requesting you to please carry on with your statement. I have not allowed the questions.

SHRI SHIVRAJ V. PATIL: You all have raised a very important issue, and I am responding to that only. We would also go by your guidance. But if you want a response, then do not interrupt me like this because the continuity of my thoughts is lost.

MR. SPEAKER: You have made an appeal, and I have also made an appeal to all sections of the House to please listen to each other. Thereafter, we can take up the matter.

... (*Interruptions*)

SHRI SHIVRAJ V. PATIL: Sir, we are not finding fault with that policy. I am just giving the facts. We are continuing with that policy. I am not saying that that was a wrong policy. I am only bringing to your notice that one of the persons against whom some allegations are made was recruited in 1998 as per the policy adopted by the Government, and that policy is continuing. I am not finding fault with you, but I am only giving you the facts. You should hear these facts, and if you have any question, then I would reply to it and I am repeating it.

There are three persons, and two of them are from Jammu and Kashmir and one of them is from Punjab. They are trying to say that all of them are persons, who were involved in some sort of militant activities. This is coming from them, and that is factually not correct. One of them is from Punjab. Another person, in 1998, had said that he was a surrenderee and should be recruited. He had said that he should be allowed to work in the CRPF, and he was recruited as per the policy at that time and he was there. Thereafter, it was found that he was not at all a surrenderee, and he had given wrong information. An inquiry was held at that time, and he was punished at that time. This is all that had happened then, and not now. This had not happened in 2006 or in 2004, but at that time. Now, this fact has to be taken into consideration.

What had actually happened is this. These 3 or 4 persons were part of the pickets provided by the police at many places in the city, and they were not part of the security provided to the hon. Prime Minister. They were only part of these pickets, that is, at different places the police groups are sitting and they are available any time they are required to assist the police, so that they can immediately rush to the places where they are required[\[ak22\]](#).

They were not part of the security provided to the Prime Minister. They were far away from the place of the Prime Minister's House. When they were working as a picket, one of the Head Constables, Raj Kumar, had left that place without taking the permission of his superior. When he returned the next day, his gun and his ammunition were found missing at that time in 2004 and not now. When it was found that they were missing, an inquiry was started, and Raj Kumar was dismissed from the service by the officers who were there at that time. This gentleman, I am told, has been giving statements to others and saying that other policemen were the militants and they are doing this and that. These are facts, and I was told that he is making statements to others at different places. He was not part of the Prime Minister's security. ... (*Interruptions*)

SHRI BRAJA KISHORE TRIPATHY : He made an appeal at that time.

MR. SPEAKER: This is very unfair. I would not allow this.

... (*Interruptions*)

MR. SPEAKER: If you want to have a discussion, take recourse to proper procedure.

PROF. VIJAY KUMAR MALHOTRA : The Minister is trying to justify the breach of security.

SHRI SHIVRAJ V. PATIL: I am justifying nothing.

MR. SPEAKER: Please do not respond to them.

SHRI SHIVRAJ V. PATIL: I am putting the facts before the House for your appreciation. I have said at the beginning that if you have any advice to give, we will respect your advice and we will follow your advice. Let us not mislead the country.

Action was taken against him and he was dismissed from service. Other 6 policemen who were living with him in the tent or in that picket were also punished. These people who were punished at that time had a grudge against each other and against officers. They were making all

kinds of statements in the name of terrorists, this and that. But this picket was not a part of the Prime Minister' security. Let us understand it in clear terms.

This kind of statement you have made here and this kind of discussion you have raised in the House is welcome and we appreciate it. We appreciate your concern and we are not going to brush it aside. We will be more careful. In the evening of 15th of August, when fortunately for the entire country, the police in the City of Delhi and in all other cities had done their best to see that there is tranquillity, peace and nothing happened, this kind of statement was issued. This has to be assessed in the background of this and that too two years after it had happened. This happened in 2004, and you raised it in the evening of 15th August, 2006, when everything had gone according to the plan made by the police. This has to be clearly understood.

SHRI GURUDAS DASGUPTA (PANSKURA): We have understood.

SHRI SHIVRAJ V. PATIL: I am saying that these are the facts and that there was no breach of security as such. All the same, whatever suggestions you will give, we will accept them and the concern shown by you is appreciated by us. We are not deprecating it.

MR. SPEAKER: I would not have allowed this matter if I had known that it was a two-year old matter. This is an hour for raising urgent matters of public importance.

PROF. VIJAY KUMAR MALHOTRA : The report has to be given to us. We want the report. ...
(Interruptions)

MR. SPEAKER: Please do not raise a two-year old matter now in the name of urgent matter of public importance. This is a two-year old matter, and nobody told me about that fact.

MR. SPEAKER: Now, I give the floor to Shri Ganesh Singh.

... (Interruptions)

प्रो. विजय कुमार मल्होत्रा (दक्षिण दिल्ली) : हम प्राइम मिनिस्टर की सिक््योरिटी के लिए बोल रहे हैं। ... (व्यवधान)

MR. SPEAKER: Nothing else will be recorded.

(Interruptions)* ...